Papers laid		[25 June, 2019]				on the Table 371	
1	2	3	4	5	6	7	8
33.	Daman and Diu	0	0.00	0.00	0	0.00	0.00
34.	Delhi	0	0.00	0.00	0	0.00	0.00
35.	Lakshadweep	0	0.00	0.00	0	0.00	0.00
36.	Puducherry	03	192.31	94.35	0	0.00	0.00
	Wayside Amenities	01	19.75	0.00	-		
	Total	77	6093.08	3271.57	28	854.34	414.60

## PAPERS LAID ON THE TABLE

## Report and Accounts (2017-18) of Central Council for Research in Unani Medicine, New Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH); AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine (CCRUM), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No. L.T. 50/17/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE; AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): Sir, I lay on the Table:—

- L Notifications of the Ministry of Finance.
- II. Reprot on voluntary winding up of IDBI bank and related papers.
- I. (i) A copy each (in English and Hindi) of the following Notifications of

the Ministry of Finance (Department of Financial Services), under subsection (3) of Section 48 of the Life Insurance Corporation Act, 1956:—

- (1) G.S.R. 324 (E), dated the 23rd April, 2019, publishing the Life Insurance Corporation of India (Employees) Pension (Amendment) Rules, 2019.
- (2) G.S.R. 402 (E), dated the 3rd June, 2019, publishing the Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2019.
- (3) G.S.R. 403 (E), dated the 3rd June, 2019, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2019.
- (4) G.S.R. 404 (E), dated the 3rd June, 2019, publishing the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2019. [Placed in Library. See No. L.T. 26/17/19]
- (ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification F.No.S-11011/17/2017-Ins.I., dated the 2nd March, 2019, publishing the Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2019, under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. L.T. 26/17/19]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. IRDAI/RI/3/154/2019, dated the 8th April, 2019, notifying the Obligatory Cession of sum insured on each General Insurance Policy to be reinsured with the Indian Re-insurer(s) during the financial year 2019-20 and terms and conditions thereof dated the 4th April, 2019 notified in the Gazette of India on the 8th April, 2019, under sub-section (6) of Section 101A of the Insurance Act, 1938.

[Placed in Library. See No. L.T. 27/17/19]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. IRDAI/IAC/4/155/2019, dated the 20th May, 2019, regarding effectiveness of Insurance Regulatory and Development Authority of India notification related to the Extension of Term of Office of Members of the Insurance Advisory Committee upto 24th July, 2019 w.e.f. 25th May, 2019, under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. L.T. 23/17/19]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. IRDAI/Reg/5/156/2019, dated the 20th May, 2019, publishing the Insurance Regulatory and Development Authority of India (Appointed Actuary) (Amendment) Regulations, 2019, under sub-section (3) of Section 114A of the Insurance Act, 1938; and Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

[Placed in Library. See No. L.T. 23/17/19]

(vi) A copy in (English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 1627 (E), dated the 23rd April, 2019, publishing the General Insurance (Employees') Pension Amendment Scheme, 2019, under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. See No. L.T. 25/17/19]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HR/PPG/PA/19-20/122, dated the 1st June, 2019, publishing the State Bank of India Employees' Pension Fund (Amendment) Regulations, 2019, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. See No. L.T. 24/17/19]

- (viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section(7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda:—
  - (1) G.S.R. 97 (E), dated the 7th February, 2019, seeking to impose definitive anti-dumping duty on the imports of 'Non-Plasticized Industrial Grade Nitrocellulose Damped in Isopropyl Alcohol having Nitrogen content in the range of 10.7% to 12.2%',

- originating in, or exported from Brazil, Indonesia and Thailand, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (2) G.S.R. 103 (E), dated the 12th February, 2019, amending Notification No. G.S.R. 955 (E), dated the 11th December, 2015, to substitute certain entries in the original Notification.
- (3) G.S.R. 104 (E), dated the 12th February, 2019, amending Notification No. G.S.R. 1327 (E), dated the 24th October, 2017, to substitute certain entries in the original Notification.
- (4) G.S.R. 105 (E), dated the 12th February, 2019, amending Notification No. G.S.R. 620 (E), dated the 9th July, 2018, to substitute certain entries in the original Notification and seeking to impose antidumping duty on the imports of 'High Tenacity Polyester Yarn (HTPY)' originating in or exported from China PR, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (5) G.S.R. 106 (E), dated the 12th February, 2019, rescinding Notification No. G.S.R. 318 (E), dated the 16th May, 2013.
- (6) G.S.R. 156 (E), dated the 26th February, 2019, seeking to impose anti-dumping duty on the imports of 'Textured Tempered Coated and Uncoated Glass with a minimum of 90.5% transmission having thickness not exceeding 4.2 mm (including tolerance of 0.2 mm) and where at least one dimension exceeds 1500 mm, whether coated or uncoated' originating in or exported from Malaysia, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (7) G.S.R. 219 (E), dated the 14th March, 2019, seeking to prescribe provisional assessment on the imposition of anti-dumping duty on the imports of 'Saturated Fatty Alcohols' originating in or exported from Indonesia, Malaysia, Thailand and Saudi Arabia, in pursuance of the final findings of the Designated Authority.

- (8) G.S.R. 237 (E), dated the 25th March, 2019, seeking to impose anti-dumping duty on the imports of 'Acetone' originating in or exported from European Union, Singapore, South Africa and United States of America, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (9) G.S.R. 272 (E), dated the 29th March, 2019, seeking to impose anti-dumping duty on the imports of 'Ethylene Vinyl Acetate (EVA) sheet for Solar Module' originating in or exported from China PR, Malaysia, Saudi Arabia, South Korea and Thailand, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (10) G.S.R. 295 (E), dated the 9th April, 2019, rescinding Notification No. G.S.R. 414 (E), dated the 22nd May, 2015.
- (11) G.S.R. 296 (E), dated the 9th April, 2019, seeking to impose antidumping duty on the imports of 'Cast Aluminium Alloy Wheels or Alloy Road Wheels (ARW) used in Motor Vehicles, whether or not attached with their accessories, of a size in diameters ranging from 12 inches to 24 inches' originating in or exported from China PR, Korea RP and Thailand, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (12) G.S.R. 299 (E), dated the 10th April, 2019, amending Notification No. G.S.R. 680 (E), dated the 10th October, 2013, to substitute certain entries in the original Notification and seeking to impose anti-dumping duty on the imports of 'Ductile Iron Pipes' originating in or exported from China PR, in pursuance of the final findings of the Designated Authority, from the date of publication of the notification in the Official Gazette.
- (13) G.S.R. 309 (E), dated the 16th April, 2019, rescinding Notification No. G.S.R. 786 (E), dated the 20th August, 2018.

- (14) G.S.R. 346 (E), dated the 3rd May, 2019, seeking to impose antidumping duty on the imports of 'Saccharin' originating in or exported from Indonesia, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (15) G.S.R. 352 (E), dated the 9th May, 2019, amending Notification No. G.S.R. 680 (E), dated the 10th October, 2013, to substitute certain entries in the original Notification and seeking to impose anti-dumping duty on the imports of 'Ductile Iron Pipes' originating in or exported from China PR, in pursuance of the final findings of the Designated Authority, for a period of five years, from the date of publication of the notification in the Official Gazette.
- (16) G.S.R. 415 (E), dated the 10th June, 2019, amending Notification No. G.S.R. 786 (E), dated the 20th August, 2018, to substitute certain entries in the original Notification and seeking to extend the levy of anti-dumping duty on imports of "Paracetamol" originating in or exported from China PR, in pursuance of the final findings of the Designated Authority.
- (17) G.S.R. 416 (E), dated the 11th June, 2019, amending Notification No. G.S.R. 405 (E), dated the 13th June, 2014, to insert certain entries in the original Notification and seeking to extend the levy of anti-dumping duty on imports of "Poly Vinyl Chloride (Resin) Suspension Grade" originating in or exported from China PR, in pursuance of the review initiated by the Designated Authority. [Placed in Library. For (1) to (17) See No. L.T. 15/17/19]
- (ix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—
  - (1) G.S.R. 155 (E), dated the 26th February, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
  - (2) G.S.R. 220 (E), dated the 15th March, 2019, amending Notification No. G.S.R. 943 (E), dated the 31st December, 2009, to substitute certain entries in the original Notification.

- (3) G.S.R. 245 (E), dated the 28th March, 2019, amending Notification No. G.S.R. 593 (E), dated the 29th July, 2011, to substitute certain entries in the original Notification.
- (4) G.S.R. 247 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (5) G.S.R. 302 (E), dated the 11th April, 2019, amending Notification No. G.S.R. 291 (E), dated the 23rd July, 1996, to substitute certain entries in the original Notification.
- (6) G.S.R. 334 (E), dated the 26th April, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (7) G.S.R. 344 (E), dated the 1st May, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (8) G.S.R. 361 (E), dated the 14th May, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.
- (9) G.S.R. 425 (E), dated the 15th June, 2019, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to omit/insert/ substitute certain entries in the original Notification.

[Placed in Library. For (1) to (9) See No. L.T. 16/17/19]

- (x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
  - (1) G.S.R. 62 (E), dated the 29th January, 2019, appointing the 1st day of February, 2019, as the date on which the provisions of the Central Goods and Services Tax (Amendment) Act, 2018 (31 of 2018), except clause (b) of Section 8, Section 17, Section 18, clause (a) of Section 20, sub-clause (i) of clause (b) and sub-clause (i) of clause (c) of Section 28, shall come into force.

- (2) G.S.R. 63 (E), dated the 29th January, 2019, publishing the Central Goods and Services Tax (Amendment) Rules, 2019.
- (3) G.S.R. 64 (E), dated the 29th January, 2019, amending Notification No. G.S.R. 609 (E), dated the 19th June, 2017, to insert/substitute certain entries in the original Notification.
- (4) G.S.R. 65 (E), dated the 29th January, 2019, amending Notification No. G.S.R. 648 (E), dated the 27th June, 2017, to substitute certain entries in the original Notification.
- (5) G.S.R. 66 (E), dated the 29th January, 2019, amending Notification No. G.S.R. 1421 (E), dated the 15th November, 2017, to substitute certain entries in the original Notification.
- (6) G.S.R. 70 (E), dated the 29th January, 2019, rescinding Notification No. G.S.R. 680 (E), dated the 28th June, 2017.
- (7) G.S.R. 79 (E), dated the 31s1 January, 2019, amending Notification No. G.S.R. 1150 (E), dated the 29th November, 2018, to substitute certain entries in the original Notification.
- (8) G.S.R. 101 (E), dated the 8th February, 2019, seeking to extend the due date for furnishing of FORM GSTR-7 for the month of January, 2019 till the 28th day of February, 2019.
- (9) G.S.R. 136 (E), dated the 20th February, 2019, amending Notification No. G.S.R. 761 (E), dated the 10th August, 2018, to insert certain entries in the original Notification.
- (10) G.S.R. 189 (E), dated the 7th March, 2019, seeking to provide composition scheme with a tax rate of 3% for supplier of goods or services or both having annual turnover in preceding year of upto ₹ 50 Lakhs.
- (11) G.S.R. 190 (E), dated the 7th March, 2019, seeking to exempt from registration any person engaged in exclusive supply of goods and whose aggregate turnover in the financial year does not exceed ₹ 40 Lakhs with same exceptions as mentioned therein.
- (12) G.S.R. 193 (E), dated the 7th March, 2019, notifying the registered persons having aggregate turnover of up to 1.5 crore rupees in

the preceding financial year or the current financial year, as the class of registered persons who shall follow the special procedure as mentioned therein for furnishing the details of outward supply of goods or services or both in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017.

- (13) G.S.R. 194 (E), dated the 7th March, 2019, extending the time limit for furnishing the details of outward supplies in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017, by such class of registered persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or the current financial year, for each of the months from April, 2019 to June, 2019 till the eleventh day of the month succeeding such month.
- (14) G.S.R. 195 (E), dated the 7th March, 2019, notifying that the return in FORM GSTR-3B of the Central Goods and Services Tax Rules, 2017 for each of the months from April, 2019 to June, 2019 shall be furnished electronically through the common portal, on or before the twentieth day of the month succeeding such month.
- (15) G.S.R. 196 (E), dated the 7th March, 2019, in supersession of Notification No. G.S.R. 647 (E), dated the 27th June, 2017, specifying that an eligible registered person, whose aggregate turnover in the preceding financial year did not exceed one crore and fifty lakh rupees, may opt to pay, in lieu of tax payable by him under sub-section (1) of section 9 of the said Act, an amount of tax as prescribed under rule 7 of the Central Goods and Services Tax Rules, 2017 as mentioned therein.
- (16) G.S.R. 242 (E), dated the 28th March, 2019, in supersession of Notification No. G.S.R. 1255 (E), dated the 31st December, 2018, extending the time limit for furnishing the declaration in FORM GST ITC-04, in respect of goods dispatched to a job worker or received from a job worker, during the period from July, 2017 to March, 2019 till the 30th June, 2019.
- (17) G.S.R. 249 (E), dated the 29th March, 2019, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2019.

- (18) G.S.R. 250 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.
- (19) G.S.R. 251 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 691 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.
- (20) G.S.R. 252 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 692 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (21) G.S.R. 253 (E), dated the 29th March, 2019, seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under Section 148 of CGST Act as recommended by Goods and Services Tax Council.
- (22) G.S.R. 254 (E), dated the 29th March, 2019, notifying the supply of goods and services to be taxed under Reverse Charge Mechanism (RCM) under sub-section (4) of Section 9 of the Central Goods and Services Tax Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council.
- (23) G.S.R. 255 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (24) G.S.R. 268 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 189 (E), dated the 7th March, 2019, to insert certain entries in the original Notification.
- (25) G.S.R. 300 (E), dated the 10th April, 2019, amending Notification No. G.S.R. 855 (E), dated the 10th September, 2018, to insert certain entries in the original Notification.
- (26) G.S.R. 301 (E), dated the 10th April, 2019, extending the time limit for furnishing the return by a registered person required to deduct

tax at source under the provisions of Section 51 in FORM GSTR-7 of the Central Goods and Services Tax Act, 2017, under subsection (3) of Section 39 of the said Act read with rule 66 of the Central Goods and Services Tax Rules, 2017 for the month of March, 2019 till the 12th day of April, 2019.

- (27) G.S.R. 320 (E), dated the 22nd April, 2019, amending Notification No. G.S.R. 761 (E), dated the 10th August, 2017, to insert certain entries in the original Notification.
- (28) G.S.R. 321 (E), dated the 23rd April, 2019, publishing the Central Goods and Services Tax (Third Amendment) Rules, 2019.
- (29) G.S.R. 322 (E), dated the 23rd April, 2019, notifying the procedure for quarterly tax payment and annual filing of return for taxpayers availing the benefit of Notification No. 02/2019—Central Tax (Rate), dated the 7th March, 2019.
- (30) G.S.R. 323 (E), dated the 23rd April, 2019, appointing the 21st day of June, 2019, as the date from which the provisions of the Central Goods and Services Tax (Fourteenth) Amendment Rules, 2018 rule 12 of notification No. 74/2018-Central Tax, dated the 31st December, 2018, published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i), *vide* G.S.R 1251 (E), dated the 31st December, 2018, shall come into force.
- (31) G.S.R. 354 (E), dated the 10th May, 2019, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (32) G.S.R. 358 (E), dated the 11th May, 2019, amending Notification No. G.S.R. 194 (E), dated the 7th March, 2019, to insert certain entries in the original Notification.
- (33) G.S.R. 359 (E), dated the 11th May, 2019, amending Notification No. G.S.R. 195 (E), dated the 7th March, 2019, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (33) See No. L.T. 17/17/19]

- (xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
  - (1) G.S.R. 67 (E), dated the 29th January, 2019, appointing the 1st day of February, 2019 as the date on which the provisions of the Integrated Goods and Services Tax (Amendment) Act, 2018 (32 of 2018) shall come into force.

[Placed in Library. See No. L.T. 18/17/19]

(2) G.S.R. 72 (E), dated the 29th January, 2019, rescinding Notification No. G.S.R. 1263 (E), dated the 13th October, 2017.

[Placed in Library. See No. L.T. 83/17/19]

(3) G.S.R. 86 (E), dated the 4th February, 2019, amending Notification No. G.S.R. 684 (E), dated the 28th June, 2017, to omit certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

(4) G.S.R. 257 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 684 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

(5) G.S.R. 258 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 685 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

(6) G.S.R. 260 (E), dated the 29th March, 2019, notifying the supply of goods and services to be taxed under Reverse Charge Mechanism (ROM) under sub-section (4) of Section 5 of the Integrated Goods and Services Tax Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council.

[Placed in Library. See No. L.T. 18/17/19]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of

the Integrated Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory - Memoranda:—

 G.S.R. 68 (E), dated the 29th January, 2019, amending Notification No. G.S.R. 1155 (E), dated the 14th September, 2017, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

(2) G.S.R. 69 (E), dated the 29th January, 2019, amending Notification No. G.S.R. 1260 (E), dated the 13th October, 2017, to substitute certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

(3) G.S.R. 256 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 683 (E), dated the 28th June, 2017, to insert/substitute/omit certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

(4) G.S.R. 259 (E), dated the 29th March, 2019, seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under Section 148 of Central Goods and Services Tax Act read with section 20 of the Integrated Goods and Services Tax Act, 2017 as recommended by the GST Council.

[Placed in Library. See No. L.T. 18/17/19]

(5) G.S.R. 261 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 666 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

[Placed in Library. See No. L.T. 18/17/19]

- (xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
  - (1) G.S.R. 191 (E), dated the 7th March, 2019, seeking to provide composition scheme with a tax rate of 3% for supplier of goods

- or services or both having annual turnover in preceding year upto ₹ 50 lakhs.
- (2) G.S.R. 192 (E), dated the 7th March, 2019, seeking to exempt from registration any person engaged in exclusive supply of goods and whose aggregate turnover in the financial year does not exceed ₹ 40 lakhs.
- (3) S.O. 1219 (E), dated the 8th March, 2019, publishing the Union Territory goods and Services Tax Act, 2017 (Second Removal of Difficulties) Order, 2019.
- (4) G.S.R. 262 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.
- (5) G.S.R. 267 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 710 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (6) G.S.R. 269 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 191 (E), dated the 7th March, 2019, to insert certain entries in the original Notification.
- (7) G.S.R. 356 (E), dated the 10th May, 2019, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (7) See No. L.T. 19/17/19]

- (xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section(2) of Section 172 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:---
  - (1) S.O. 634 (E), dated the 1st February, 2019, publishing the Central Goods and Services Tax (Second Removal of Difficulties) Order, 2019.
  - (2) S.O. 635 (E), dated the 1st February, 2019, publishing the Central Goods and Services Tax (Removal of Difficulties) Order, 2019.

- (3) S.O. 1218 (E), dated the 8th March, 2019, publishing the Central Goods and Services Tax (Third Removal of Difficulties) Order, 2019.
- (4) S.O. 1492 (E), dated the 29th March, 2019, publishing the Central Goods and Services Tax (Fourth Removal of Difficulties) Order, 2019.
- G.S.R. 1626 (E), dated the 23rd April, 2019, publishing the Central Goods and Services Tax (Fifth Removal of Difficulties) Order,
   2019. [Placed in Library. See No. L.T. 17/17/19]
- (xv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section
  (2) of Section 26 of the Union Territory Goods and Services Tax Act,
  2017, along with Explanatory Memoranda:—
  - S.O. 636 (E), dated the 1st February, 2019, publishing the Union Territory Goods and Services Tax (Removal of Difficulties) Order, 2019. [Placed in Library. See No. L.T. 19/17/19]
  - (2) S.O. 1493 (E), dated the 29th March, 2019, publishing the Union Territory Goods and Services Tax (Third Removal of Difficulties)
     Order, 2019. [Placed in Library. See No. L.T. 19/17/19]
- (xvi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
  - G.S.R, 71 (E), dated the 29th January, 2019, rescinding Notification No. G.S.R. 717 (E), dated the 28th June, 2017, under Section 24 of the Union Territory Goods and Services Tax Act, 2017.
  - (2) G.S.R. 263 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 703 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.
  - (3) G.S.R. 264 (E), dated the 29th March, 2019, amending Notification No. G.S.R. 704 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

- (4) G.S.R. 265 (E), dated the 29th March, 2019, seeking to shift the date on which liability to pay tax on supply of transfer of development rights, FSI and long term lease shall arise to the date of issuance of completion certificate for the real estate project under Section 148 of the Central Goods and Services Tax Act read with clause (xxvii) of Section 21 of the Union Territory Goods and Services Tax Council.
- (5) G.S.R. 266 (E), dated the 29th March, 2019, notifying the supply of goods and services to be taxed under Reverse Charge Mechanism (RCM) under sub-section (4) of Section 7 of the Union Territory Goods and Services Tax Act, when received by promoter of a real estate project from an unregistered supplier as recommended by Goods and Services Tax Council.

[Placed in Library. For (1) to (5) See No. L.T. 19/17/19]

(xvii) A copy (in English and Hindi) of the Ministry of Corporate Affairs draft Notification No. G.S.R. Nil, dated the Nil, 2019, directing that the provisions of section 460 of the Companies Act, 2013 (18 of 2013) shall apply to a limited liability partnership from the date of publication of this notification in the Official Gazette, under sub-section (2) of Section 67 of the Limited Liability Partnership Act, 2008.

[Placed in Library. See No. L.T. 28/17/19]

- II (i) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
  - (i) (a) Seventy-sixth Liquidator's Report on the voluntary winding up of the Industrial Investment Bank of India Limited (IIBI), Kolkata, for the period from 01.10.2018 to 31.12.2018, together with the Auditor's Report on the Accounts.
    - (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.10.2018 to 31.12.2018.

      [Placed in Library. See No. L.T. 20/17/19]
  - (ii) (a) Seventy-ninth Liquidator's Report on the voluntary winding up of the Industrial Investment Bank of India Limited (IIBI), Kolkata, for the period from 01.01.2019 to 31.03.2019, together with the Auditor's Report on the Accounts.

- (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.01.2019 to 31.03.2019.
  [Placed in Library. See No. L.T. 21/17/19]
- (ii) A copy (in English and Hindi) of the Report on Trend and Progress of Housing in India, 2018 by the National Housing Bank (NHB), New Delhi, under Section 42 of the National Housing Bank (NHB) Act, 1987, (53 of 1987).
   [Placed in Library. See No. L.T. 29/17/19]

## MOTION OF THANKS ON THE PRESIDENT'S ADDRESS - Contd.

MR. DEPUTY CHAIRMAN: Now, we shall take up further discussion on the Motion of Thanks on the President's Address. Dr. Vinay P. Sahasrabuddhe.

डा. विनय पी. सहस्रबुद्धे (महाराष्ट्र): उपसभापित महोदय, सबसे पहले तो मैं आपको धन्यवाद देता हूँ कि आपने मुझे इस महत्वपूर्ण प्रस्ताव पर अपने विचार रखने का अवसर दिया है। महोदय, हम सब जानते हैं कि आज 25 जून का दिवस है और यह दिवस भारत के जनतंत्र के इतिहास में एक काला दिन माना जाता है, स्वाभाविक है। आज ही के दिन मध्य रात्रि पर भारत के जनतंत्र को एक दृष्टि से कटघरे में खड़ा कर दिया गया था। उस समय के विपक्ष के कई सारे कार्यकर्ताओं और नेताओं को जेल में बंद कर दिया गया था। माननीय अटल जी उस परिस्थिति का वर्णन करते समय कहते थे कि सारा देश मानों एक कारावास बन गया था और हर पेड़ के पीछे उस समय के सत्ताधीशों को साजिश नज़र आती थी। कई कार्यकर्ता और हमारे जैसे छोटे कार्यकर्ता, उस समय तो हम महाविद्यालयों में थे ,उनको भी 40-45 दिन जेल की हवा खाने का अवसर मिला। मगर कई ऐसे कार्यकर्ता थे, जिन्हें पूरे 19 महीने तक जेल में रखा गया। इस जनतंत्र के लिए और जनतंत्र की रक्षा के लिए इस देश में उस समय जो संघर्ष हुआ, उसमें बहुतों को बिलदान भी देना पड़ा। मैं आज एक दृष्टि से, जिसको श्री जयप्रकाश नारायण जी ने बड़े सार्थक शब्दों में दूसरी आज़ादी की लड़ाई कहा था, इस आज़ादी की दूसरी लड़ाई के सिपाहियों को जिन्होंने बिलदान दिया, त्याग किया, समर्पण किया, उनका स्मरण करते हुए अपने भाषण के मुद्दों की ओर बढ़ रहा हूं।

महोदय, वर्ष 2019 के चुनाव का जो परिणाम आया, वह एक दृष्टि से अप्रत्याशित परिणाम आया। शायद किसी ने इतना नहीं समझा था कि इतनी अच्छी संख्या में भारतीय जनता पार्टी और एनडीए के सदस्य चुनकर आएगें। लोग कहने लगे कि यह मोदी मैजिक है, यह करिश्मा है। मैं विनम्रता के साथ कहना चाहता हूं कि भारत के अंदर राजनीति में जो परिवर्तन हो रहा है, उस परिवर्तन से जनता की सोच में जो अंतर आ रहा है, उस अंतर को केवल मोदी मैजिक कहते हुए एक simplified पद्धित से हमें उसका विश्लेषण करने का मौका मिल रहा है। यह कोई मोदी मैजिक नहीं है। 18-18 घंटे परिश्रम करना, एक दिन की भी छुट्टी न लेना, हर दिवाली सेना के जवानों के साथ सीमा पर मनाना, यह कोई मैजिक नहीं होता है। यह एक कार्य के प्रति निष्ठा होती है, जो जनता ने हमारे ऊपर सौंपा है, हमने उस दायित्व को स्वीकार किया है। उस